

**IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE**

**BEFORE**

**HON'BLE SHRI JUSTICE SUBODH ABHYANKAR**

**ON THE 2<sup>nd</sup> OF JULY, 2024**

**MISC. CRIMINAL CASE No. 25416 of 2024**

*(AMAN*

*Vs*

*THE STATE OF MADHYA PRADESH)*

**Appearance:**

*(SHRI SACHIN PARMAR- ADVOCATE FOR THE APPLICANT)*

*(MS. HARSHLATA SONI- P.L./G.A. FOR THE STATE)*

**ORDER**

1] They are heard. Perused the case diary / challan papers.

2] This is the first bail application filed by the applicant under Section 439 of Criminal Procedure Code, 1973, as he is implicated in connection with Crime No.144/2024 registered at Police Station Badnagar, District Ujjain (MP) for offence punishable under Section 34 and 49(A) of M.P. Excise Act, 1915. The applicant is in custody since 25.03.2024.

3] The allegation against the applicant is that he was found in possession of 10 bulk litres of spurious liquor.

4] Counsel for the applicant has submitted that the applicant is lodged in jail since 25.03.2024 and charge-sheet has already been filed, however, the FSL report has still not been filed. It is further submitted that earlier three other cases were also registered against the applicant, out of which, one case was under Section 34 and 49(A) of M.P. Excise Act, and the other two cases were under the IPC.

5] Counsel for the State has opposed the prayer.

6] On due consideration of submissions and on perusal of the case-diary, this Court is inclined to allow the application.

7] Accordingly, without commenting anything on merits of the matter, the present application for grant of bail is **allowed**. The applicant is directed to be released on bail upon his furnishing a personal bond in the sum of Rs.50,000/- (Rupees fifty Thousand) with one solvent surety in the like amount to the satisfaction of the Trial Court for his appearance, as and when directed and shall also abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code, 1973.

C.c. as per rules.

Bahar



(SUBODH ABHYANKAR)  
JUDGE